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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 155/2017 In TP No. 202/397-398/NCLT/AHM/2016 (New)
CP No. 4/397-398/CLB/MB/2016 (Old)**

Coram:


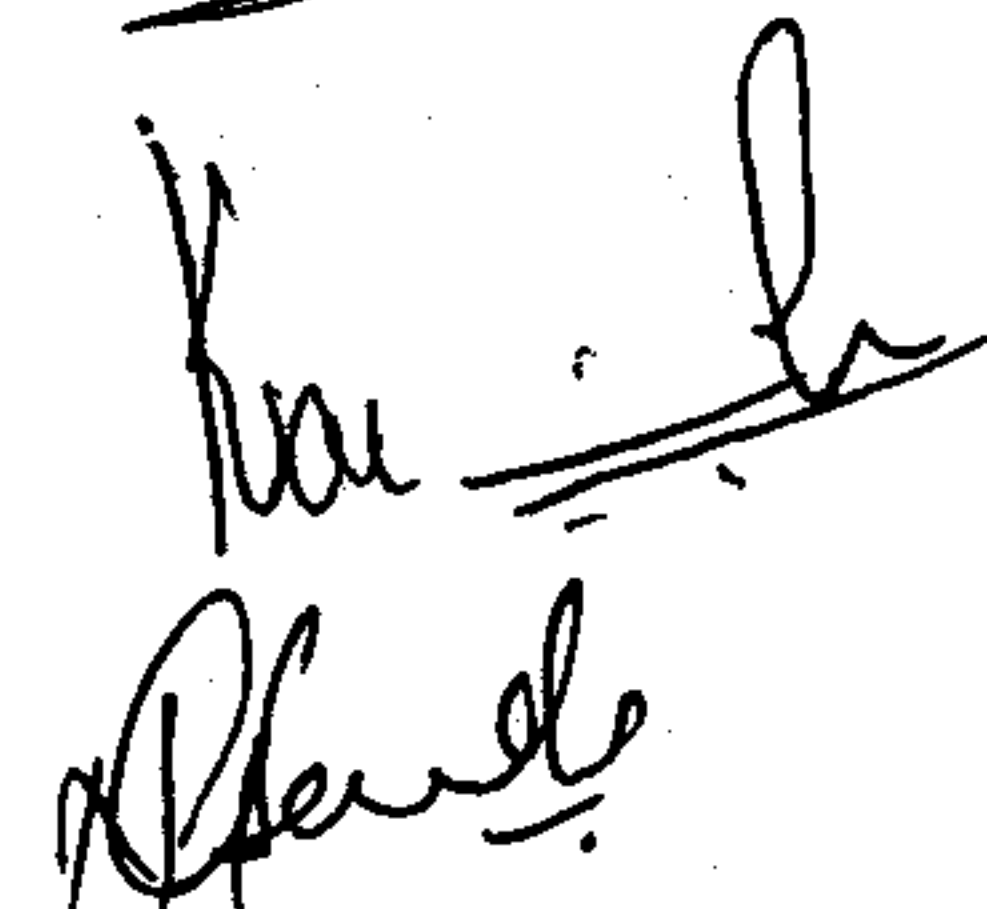
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017**

Name of the Company: Pinakin Navnitlal Khadiyali
V/s.
Touchwood Weaves Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	DHIREN R. DAVE	PCS	Petitioner	
2.	Kunal Vaishnav Nirali Sarda	Adv.	Respondents	

ORDER

Learned PCS Mr. Dhiren Dave present for Original Petitioner. Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Ms. Nirali Sarda present for Original Respondents.

It represented by the Learned Counsel for Respondents that IA 155/2017 is rectified.

Heard arguments of both sides in IA 155/2017.


Application is allowed.

Reply is received.

Petitioner shall file rejoinder within two weeks after serving a copy in advance to the Respondent.

Respondent counsel represented that there is a proposal of settlement.

List the matter on 03.08.2017 for reporting settlement if any and if not for final hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 13th day of July, 2017.